

Sudan, Venezuela, Brazil, Argentina, Chile, Australia and New Zealand. A few countries the exports to which were negligible have been left out.

Films on Industrial Projects

69. **Shri Pangarkar:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether there is a proposal to produce films on industrial projects which are under progress in India; and

(b) if so, the details thereof?

The Minister of Information and Broadcasting (Dr. Keekar): (a) and (b). The Films Division has been producing from the beginning films on important economic and industrial projects in the country. There is no new proposal necessary for that purpose.

At present three films have been taken for production:—

- (i) Bhilai-Rourkela steel plants.
- (ii) Neyveli Lignite project; and
- (iii) Atomic energy.

Of these, the film on Bhilai-Rourkela has been released in June. The other two are under preparation.

Later it is proposed to produce films for the Bhilai, Rourkela and Neyveli projects when they are completed and one of the Durgapur steel plant also.

Employees of Indian High Commission in London

70. **Shri Parulekar:** Will the Prime Minister be pleased to state:

(a) the number of Indians employed as temporary clerks in the office of the Indian High Commissioner in London;

(b) how many of them have served for more than two years, four years and eight years;

(c) whether these employees have submitted a memorandum to the High Commissioner regarding their conditions of employment;

(d) if so, the nature of their demands; and

(e) the action taken thereon?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) As on 31st June, 1958, there were 258 local temporary Indian Clerks in the High Commission of India, London.

(b) Number of clerks who have served:

- (i) more than 2 years—55.
- (ii) more than 4 years—70.
- (iii) more than 8 years—29.

(c) Representations have been submitted by the local employees, which term includes both Indians and non-Indians.

(d) The representationists have asked for the grant to them of certain supplements to pay sanctioned by the U.K. Government for their own employees of similar grades.

(e) The supplements sanctioned for the U.K. Civil Service in 1955 have already been granted to the local employees of the High Commission, subject to certain adjustments for those who are exempt from U.K. Income tax. Proposals have recently been received to extend to them certain pay supplements sanctioned by the U.K. Government during 1956 and 1957 and are under examination. This question is linked with that of re-organisation of the Office of the Indian High Commissioner, London, which at present is engaging the attention of the Government.

Nangal Fertilisers and Chemicals (Private) Limited

71. **Shri Hem Raj:** Will the Minister of Commerce and Industry be pleased to state whether a final decision has since been taken regarding the extent of land to be acquired for the requirements of the Nangal Fertilisers and Chemicals (Private) Limited?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): Yes; in addition to 3657.87 acres of